

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 25

MA 283/2019 IA 1423/2019 MA 905/2020 IA 463/2021 IA 774/2021
IA 785/2021 in C.P.(IB)1339/MB/2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.10.2023**

NAME OF THE PARTIES: **ASSET RECONSTRUCTION COMPANY**
(INDIA) LTD V/s PRECISION
FASTENERS LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

Mr. Jane Cox, Advocate appeared for the Applicants in MA Nos. 283/2019, 292/2019, 774/2021, 775/2021.

Mr. Shreyansh Desai, Advocate i/b M/s. V. Deshpande & Co. appeared for the Applicant in IA No. 520/2019.

Mr. Ashish Parwani, Advocate a/w Ms. Gitika Makhija, Advocate appeared for the Liquidator.

MA No. 283/2019, IA No. 774/2021, 785/2021 are already Reserved for Orders appears to be wrongly on board.

IA No. 1423/2019 –

1. Learned Counsel for the Applicant informs that only Respondent no. 7 has filed their reply and Respondent no. 1 to 6 have not filed their reply.
2. Respondent no. 1 to 6 are set ex-parte.

3. List this IA on **29.11.2023** for virtual hearing (VC).

MA No. 905/2020 –

1. Last opportunity to the EPFO Department to file reply, failing which matter will be proceeded on the basis of oral arguments and material available on record on that day.
2. List this MA on **29.11.2023** for hearing through (VC).

IA No. 463/2021 –

1. Learned Counsel for the Respondent seeks hearing through virtual hearing.
2. List this IA on **29.11.2023** for virtual hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna